GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 1284 TO BE ANSWERED ON 07.12.2015 SANITATION WORKERS

†1284. SHRI ARVIND SAWANT: SHRI A.S.R. NAIK: SHRI KRUPAL BALAJI TUMANE:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)the number of companies/agencies engaged by the Government for collecting garbage and sanitation works in various parts of the country including metro cities and Government offices along with the number of employees in such companies;
- (b)whether the workers and Safai Karamcharies engaged in the above work are not getting proper salary/wages and other facilities;
- (c)if so, whether the Government has reviewed the performance of such companies and if so, the details thereof;
- (d)the details of the terms and condition of assignment of sanitation work of such companies along with the policy put in place to provide proper daily allowance/wages to the sanitation workers/labourers; and
- (e)the various welfare and social security schemes/including improving the working condition implemented particularly for such sanitation workers in the country?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a) & (b): The State Governments/UT Administrations/Central Government establishments engage companies/agencies for collecting garbage and sanitation works based on the local conditions and their requirements. The data in this regard is not centrally maintained.

(c) & (d): In view of the reply given above the question does not arise.

(e): Workers including the sanitation workers engaged in the organised sector get coverage as per their eligibility under (i) The Workmen's Compensation Act, 1923 (8 of 1923), (ii) The Industrial Disputes Act, 1947 (14 of 1947), (iii) The Employees' State Insurance Act, 1948 (34 of 1948), (iv) The Employees' Provident Funds and Miscellaneous Provision Act, 1952 (19 of 1952), (v) The Maternity Benefit Act, 1961 (53 of 1961) and The Payment of Gratuity Act, 1972 (39 of 1972).

For workers who are not covered by the above Acts, "Unorganised Workers' Social Security Act, 2008" has been enacted. The Act provides for formulation of suitable welfare schemes for unorganised workers on matters relating to: (i) life and disability cover, (ii) health and maternity benefits, (iii) old age protection and (iv)any other benefit as may be determined by the Central Government through the National Social Security Board. Various Schemes, formulated by the Government to provide social security cover to the unorganized workers, listed in the Schedule I of the above Act are as under:

i. Indira Gandhi National Old Age Pension Scheme. (Ministry of Rural Development)

ii. National Family Benefit Scheme. (Ministry of Rural Development)

iii. Janani Suraksha Yojana. (Ministry of Health and Family Welfare)

iv. Handloom Weavers' Comprehensive Welfare Scheme.(Ministry of Textiles)

v. Handicraft Artisans' Comprehensive Welfare Scheme. (Ministry of Textiles)

vi. Pension to Master Craft Persons. (Ministry of Textiles)

vii. National Scheme for Welfare of Fishermen and Training and Extension. (Department of Animal Husbandry, Dairying & Fisheries)

viii. Janshree Bima Yojana and Aam Aadmi Bima Yojana. (Department of Financial Services).

ix. Rashtriya Swasthya Bima Yojana. (Ministry of Health and Family Welfare)

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